



DISASTER MANAGEMENT PLAN



FOR MITIGATION AND MANAGEMENT OF MANMADE AND NATURAL DISASTERS IN THE DISTRICT COURTS THROUGH STRONG COMMUNITY ACTION

Draft District Courts Disaster Management Plan 2013-14



Message

The District Courts Disaster Management Plan (DCDMP), Una is Comprehensive document and it will serve as a dossier in preparation for quick response of the stake holders in the event of disaster. Disaster Management is not the responsibility of the institution/Government only; all stakeholders i.e. Judicial Officers, Advocates, Court Officials, Litigant Public will have to bear the responsibility and work in tandem to minimize the damage to the life and property in the event of disaster/hazard.

Looking forward to favourable response from all quarters.

**Rattan Singh Thakur
District & Sessions Judge,
District Una, H.P.**

Acknowledgement

I take this opportunity to thank Ld. Rattan Singh Thakur, District and Sessions Judge Una, for giving me the responsibility to write the District Courts Disaster Management Plan-2013-14. Throughout the process his guidance, cooperation and suggestions helped me. I also extend my thanks to Ld. Rakesh Chowdhary, Additional District and Sessions Judge Una (I),Una,Chairman Disaster Management Committee, District Courts Una. Ld. Chief Judicial Magistrate Una, Member and Civil Judge(Jr. Div) cum JMIC, Court No 2 Una, Member Secretary Disaster Management Committee District Courts Una .

Preparing the Draft District Courts Disaster Management Plan 2013-14 requires tremendous effort, time and dedication. Material, Data and literatures are rare and time is very limited. Still, the work has to be carried out from whatever material and time available.

Mistakes, errors, omissions, unnecessary repetitions etc., are bound to happen. Any suggestions for addition and cancellation, criticisms, corrections and advices are welcome.

(Jatinder Singh)
Court Manager
Civil & Sessions Division Una.

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INTRODUCTION

1.1 DISASTER MANAGEMENT ACT 2005 : defines Disaster as: “Disaster means a catastrophe, mishap, calamity or grave occurrence in any area, arising from natural or man-made causes, or by accident or negligence which results in substantial loss of life or human suffering or damage to, and destruction of, property, or damage to, or degradation of environment, and is of such a nature or magnitude as to be beyond the coping capacity of the community of the affected area.

In the case of the court, this definition implies damage to the facilities: flooding, loss of power, structural or smoke damage, computer downtime, loss of communications, etc., all of which in turn affect mandated court processes.

► **DISASTER MANAGEMENT ACT 2005 : defines Disaster Management as:** “Disaster Management means a continuous and integrated process of planning, organizing, coordinating and implementing measures which are necessary for prevention of danger or threat of any disaster; mitigation or reduction of risk of any disaster or its severity or consequences; capacity building; preparedness to deal with any disaster; prompt response to any threatening disaster situation or disaster; assessing the severity or magnitude of effects of any disaster; evacuation, rescue and relief; and rehabilitation and reconstruction.

1.2 DISASTER MANAGEMENT PLAN

Disaster Management Plan is a comprehensive plan, which optimally utilizes men, material and available resources to prevent loss to lives and minimizes loss to property. It ensures fastest approach for rescue and rehabilitation. Disaster Management Plan guides the entire machinery engaged in relief operation and induces courage amongst the community to face the eventuality boldly.

1.3 COURT DISASTER MANAGEMENT PLAN

Our main aim is to reduce vulnerability and also to minimize the destruction caused by all of these types of Disaster, be it natural or man made. This is not an easy task and in order to achieve this target and also keeping in view the Strength of stake holders of Court and the multiplicity of the hazards and Disaster, which can occur, we are of firm opinion that the we cannot resolve this issue and the people are not prepared to pay the price in terms of massive casualties and economic losses, the task, though difficult but is achievable.

1.4 OBJECTIVES OF COURT DISASTER MANAGEMENT PLAN.

The basic objective of the Court Disaster Management Plan is to protect all its officials and every kinds of wealth from all sorts of untoward incident through the following sectoral objectives:-

- 1 Institutionalization of disaster management in district courts.
- 2 Encouraging a culture of disaster preparedness in the district courts.
- 3 Vulnerability reduction and disaster mitigation through better planning process.
- 4 Creation of the best mechanism to handle any unprecedented events.
- 5 Instant response and effective decision making in disaster.
- 6 Better coordination of relief and rehabilitation aftermath of a disaster.
- 7 Better coordination of all line departments in disaster management.

- 8 Encouraging and empowering the local community to own disaster management.
- 9 Regular update of resources available in and around the district courts.
- 10 Mock drill to check the viability and feasibility of implementation methodology.

1.5 BRIEF HISTORY OF THE DISTRICT COURTS

The present Una district until 1st November, 1966 was one of the tehsils of the Hoshiarpur district of Punjab. As a result of reorganization of Punjab in 1966, hill areas including Una tehsil was transferred to Himachal Pradesh. Eversince, until September, 1972 it continued to remain a tehsil of the then Kangra district. On the 1st September, 1972 on reorganization of districts in Himachal Pradesh, Una and Hamirpur districts were carved out of Kangra district. Una district consists of two Sub-Divisions (Una and Amb), three Tehsils (Bangana, Amb and Una) and two Sub-Tehsils (Haroli and Bharwain). There was a permanent court of Sub Judge, Una under the District & Sessions Judge, Hoshiarpur, Punjab w.e.f. 1935 and prior to that as well. Initially there was one District & Sessions Judge for Hamirpur and Una districts w.e.f. 1.9.1972 to 31.12.1984. The court of District & Sessions Judge, Una was created w.e.f. 1.1.1985. Presently, besides the court of District & Sessions Judge, there are two other Appellate Courts of Additional District & Sessions Judge-I and Additional District & Sessions Judge-II at Una. All the Appellate Courts are housed in the ground floor of combined offices building at Una. In the Subordinate Judiciary, there are five courts at Una comprising the court of Chief Judicial Magistrate-cum-Civil Judge (Senior Division)-cum-Rent Controller and four Judicial Magistrates-cum-Civil Judges (Junior Division)-cum-Rent Controllers. All these courts are housed in the new Judicial complex at Una. Two courts of Judicial Magistrates-cum-Civil Judges (Sr. Division)-cum-Rent Controllers are at Amb (Una district).

1.6 INFRASTRUCTURE

Old Judicial Court Complex is a two Story Building which houses three Appellate Courts, VC Room, Front office, litigant Hall, Advocate Hall, Bar Room and Offices.

New Judicial Court Complex is a four story building which houses five Courts, Mediation Centre, Bar Room, Record Room, Server Room and Offices. Court of CJM and Server room is situated on ground floor, Court of ACJM and Mediation Centre is housed on first floor, Court of JMIC-II and JMIC-IV is situated on the second floor of the building and on the top floor Court of JMIC- III is housed. The building is earthquake resistant building having ample passages, gallery and stairs for easy approach to different parts. The complex has also parking in back side. Entry of the Judicial Officers is separate and lies on one side of the building. The main entry gate is easily approachable from outside.

1.7 Basic information about District Courts

- | | |
|-----------------------------------|---|
| 1. Name of the Department:- | Judiciary |
| 2. Location :- | Secretariat Una. |
| 3. Police Station :- | Una. |
| 4. Year of Establishment :- | 15 August 1979 (Old Judicial Court Complex)
17 January 2007 (New Judicial Court Complex) |
| 5. Name of the Principal Judge :- | Shri Rattan Singh Thakur. |
| 6. Year of RCC Construction :- | 1979 (Old Judicial Court Complex)
2007 (New Judicial Court Complex) |
| 7. Nos. of Staff :- | 188 |
| 8. Nos of Judicial Officers :- | 8 |
| 9. No of Advocates :- | 150 |

2. HAZARD, VULNERABILITY, CAPACITY AND RISK PROFILE

2.1 TYPES OF HAZARDS THE DISTRICT COURTS PRONE TO

Una district courts is highly prone to multi hazards like Earthquake, Flood , Fires and Const. Type & Density.

PROBABILITY PERIOD/SEASONALITY OF DISASTERS

TYPE OF HAZARDS	TIME OF OCCURRENCE	POTENTIAL IMPACT	LEVEL OF VULNERABILITY
Flood	June -September	Loss of life, Court Data and infrastructure	Medium
Fire Accidents	Anytime	Human Loss and Infrastructure damage	Medium
Earth Quake	Anytime	Loss of Life and Infrastructure	Medium
Const. Type & Density	Anytime	Loss of Life	Medium

2.2 RISK ANALYSIS/VULNERABILITY FOR DISTRICT COURTS UNA

Apart from natural calamities and hazards as stated above, many man made disasters can have devastating effect on human life and property. Courts being the backbone of justice delivery system, effects of such disaster will be multifold.

District Courts Complex at Una is the hub of activities with Advocates, Litigants and other stakeholders along with employees and officers. Such a public office is prone to various catastrophes such as:-

- ◆ Stampede – Normal working hours in Courts see a huge rush and crowd. Such a situation is an easy recipe for stampede.
- ◆ Fire – fire whether accident or man made may have severe impact, reckoning the huge quantity of records and files apart from human life.
- ◆ Courts also see under trials and prisoners regularly, some of them are hard core criminals, thus, possibility of security hazard cannot be ruled out.

2.3 CAPACITY OF DEPARTMENT TO DEAL WITH DISASTERS

District Courts Complex is structurally well built ample open spaces. There are multiple exit routes which are critical in hazardous situation. The floor plan of New Judicial Court Complex is placed at main entrance. Open passageways and shafts in the complex aid to sufficient lighting and ventilation which is helpful at times of fire.

Proximity of Complex to major Government departments and hospitals is an added asset. The Court Complex is easily approachable for relief vehicles such as fire fighting vans and Ambulances etc. For quick response, in the event of disaster there are many vehicles of Judicial Officers, Staff and Advocates.

2.4 GAPS IN EXISTING CAPACITY

Self assessment of capacity is essential to deal with disasters effectively and that too, in continuum.

The disaster management plan must focus on lacunae and shortcomings so that they can be corrected well before some untoward event happens.

District Court Complex, Una has certain gaps in capacity necessary to deal with disasters effectively:-

- ◆ No Signboards to help people to navigate viz. Exit Sign Boards etc.
- ◆ Mock Drills- No mock drill have been conducted to ascertain the preparedness for dealing such disasters.
- ◆ Lack of awareness among staff and advocates- No training or awareness material is available for Court Staff.
- ◆ Clogged Exits- Some exit points are clogged by the haphazard sitting arrangement of advocates.

3. PREVENTION, MITIGATION AND PREPAREDNESS PLAN (INSTITUTIONAL)

3.1 PLAN FOR NECESSARY MEASURES

The Additional District & Sessions Judge (I) is the Chairman, the Civil Judge (Sr. Div.)-cum- CJM is the Member and the Civil Judge (Jr. Div.)-cum- JMIC-II is the Member Secretary of the Disaster Management Committee of District Courts Complex, Una which functions under overall supervision of District & Sessions Judge. The Committee monitors the implementation of Disaster Management Plan and supervision of QRT (quick Reaction teams). The " Court Disaster Management Committee" headed by the Additional District and Sessions Judge(I)Una, who may, depend upon the gravity of the situation, seeks the help of "District Disaster Management Authority", "State Disaster Management Committee" and the "National Disaster Management Committee".Below is the structure of the Disaster Management Committee at institutional level.

3.2 COURT DISASTER MANAGEMENT COMMITTEE

SR.NO	DESIGNATION	CONTACT NO.	FUNCTIONS
1.	Additional. District & Sessions Judge (I) Una, Chairman	94180-79579 (Mob) 224711 (Landline)	◆ Operations ◆ Planning
2.	Chief Judicial Magistrate Una, Member	98578-40013 (Mob) 225092 (Landline)	◆Information & Media ◆Liaison with other Govt. Departments
3.	Civil Judge(Jr. Div) Court No II Una, Member Secretary	98172-90303 (Mob) 224033 (Landline)	◆ Agencies & DDMA

Motto and Aims of the Court Disaster Management Committee

- To hold regular meetings
- To organize mock drills
- To organize mock rescue operations
- To coordinate with District Administration Authority at regular intervals

3.3 CAPACITY BUILDING

To handle any disaster effectively, it is necessary to have proper capacity. District Courts Plan to have regular capacity building exercise in collaboration with other Government Agencies and DDMA (District Disaster Management Authority). Mock drills are planned to be organized for staff and Advocates. For operational expediency, the concerned Sub Divisional Magistrate, Deputy Superintendent of Police (DSP), Station House Officer and Tehsildar with their subordinate staff will swing into action immediately after receipt of information regarding any Disaster. The SDO/SDM will immediately take over as in charge of the site. They will try their best to contain the situation with the available local resources.

3.4 PEOPLE TO CONTACT BEFORE, DURING AND AFTER A DISASTER

Organization	Contact Person	Primary Contact Method	Alternative Contact Method
Judiciary	Court Disaster Management Committee	Mobile Phone	Home Phone Numbers. Process Server will drive to courthouse, if necessary
Administration	DDMA	Mobile Phone	Home Phone Numbers.

4. RESPONSE PLAN

4.1 INSTALLATION OF EVACUATION ROUTES, MAPS AND FIRE EXTINGUISHERS.

District Courts Complex Una plans to install Signboards depicting exit routes in various parts of the building to help people navigate easily in exigencies. Such Signboards are to be installed in corridors and pathways. Apart from these ladders, ropes first aid boxes are to be arranged.

Sr. No	ITEM	QUANTITY
1.	Exit Signboards	15
2.	First Aid Box	5
3.	Ladders and Ropes	2 each

4.2 LIST OF INVENTORY IN THE COURT AND AT PLACES NEAR THE COURT.

INVENTORY AVAILABLE IN THE COURT COMPLEX.

Sr. No	ITEM	QUANTITY
1.	Fire Extinguishers	22
2.	First Aid Box	1

INVENTORY NEAR THE COURT

Place: Una Secretariat, DC Office, SP Office, Police Control Room, PWD , District Ayurvadic Hospital Una, Excise and Taxation department.

Distance:- within 500 Meter.

INVENTORY AVAILABLE AT THE NEAREST PLACES ARE:-

- | | |
|-----------------------|--|
| 1. Fire Extinguisher | Available at (DC Secretariat Una) |
| 2. First Aid facility | Available at (Distt. Ayurvadic Hospital,500 Mts)
Available at(District Hospital 3 KM) |
| 3. Rug | Not Available. |
| 4. Ladder | Available at PWD Office withing 50 Mts. |
| 5. Sand Bulty | Available at PWD Office withing 50 Mts. |
| 6. Stretcher | Available at Distt. Ayurvadic Hospital,500 Mts |
| 7. Rope | Available at Fire Station Una withing 2 KM. |
| 8. Hammer | Available at PWD Office withing 50 Mts. |

► HEALTH SERVICES

Regional Hospital, Una

Services available

Total No. of Beds 200

i) Routine Medical Services ii) Emergency Medical Services

Distt. Ayrvadic Hospital, Una

Services available

i) Routine Medical Services ii) Emergency Medical Services

► POLICE RESOURCES

District Police in Una is headed by Superintendent of Police and he is assisted by Additional SP and Dy SP (HQ) for Police administration. District Police has major role to play in disaster management as it has trained manpower that can be deployed any time for management of natural or

man-made disasters. In order to deal with emergency situations, District Police has constituted a standing quick reaction team headed by Dy SP (HQ) as under:

EQUIPMENT WITH QRT (QUICK REACTION TEAM)

BP Vests, Night Vision Devices. , Binoculars. , 1 LMG each , For ASI – Carbine / Sten Gun, AK -47 for HCs / Cs. , Grenade (6 No.) , Extra ammunition with magazines for weapons, Ropes , Search lights and Torches. , HH Metal Detectors , Pistol for G.O. , One Walkie Talkie Set.

MOBILITY /VEHICLES OF QRT

HP-20 B-7575 Tata Bus P.L. Una along with driver is earmarked for QRT. Besides this, vehicle No HP- 20-2995 Tata Mobile is also available with QRT if required.

4.3 CONTROL ROOM-DISTRICT EMERGENCY OPERATION CENTER (DEOC)

A Control Room/DAOC is the hub of all emergency operations in the district for Disaster Management and it is located in Room Number 207 in the office of the Deputy Commissioner, Una. This Control Room reachable round the clock through telephone number 01975-226049 and toll free number (1077). Additional District Magistrate is the nodal officer for the Control room and all operations of Disaster management in the District.

Control room of Disaster management in the District.

District Headquarter	Name and Designation	Contact Details
Nodel Officer	Mr. Darshan Kalia,HAS, ADC	01975-225188 (O) 94180-58160 (M)
Control Room	Smt. Raksha Khanna	01975-226049 (O) 98161-24048 (M)

4.4 CONSTITUTIONAL OF THE INCIDENT RESPONSE TEAMS.

Quick response teams that comprise court officials are constituted with specific tasks assigned to them and these teams are supervised by the Court Disaster Management Committee. These teams will act in Coordination at times of any hazard. Any changes in the teams will be updated in subsequent Disaster Management Plan.

► QUICK RESPONSE TEAM OF DISTRICT COURTS UNA.

Sr. No	NAME OF OFFICIALS	UNDERGONE TRAINING AT FIRE STATION UNA w.e.f 09-12-13 to 11-12.2013
1.	Sanjeev Kumar	<ul style="list-style-type: none"> ▪ Basic Physics of Fire, Type of Fire & Simple Method of Fire Fighting. Introduction of fire fighting equipments, Basic training of water Co2 type, Mechanical Foam type fire extinguishers, DC type parts & operation. ▪ Ropes, Knots & lashing, Rope Bridge, Rafting. ▪ Stretcher lashing, Emergency Method of Rescue, Rescue from Height.
2.	Baldev	-do-
3.	Rajesh kumar	<ul style="list-style-type: none"> ▪ Basic Physics of Fire, Type of Fire & Simple Method of Fire Fighting.

		Introduction of fire fighting equipments, Basic training of water Co2 type, Mechanical Foam type fire extinguishers, DC type parts & operation. ▪ Ropes, Knots & lashing, Rope Bridge, Rafting. ▪ Stretcher lashing, Emergency Method of Rescue, Rescue from Height.
4.	Mulkh Raj	-do-
5.	Manohar Lal	-do-

Sr. No	NAME OF OFFICIALS	UNDERGONE TRAINING AT FIRE STATION UNA in the year 2012
1.	Sunil Kumar	First Aid Fire Fighting
2.	Jeewan lal	First Aid Fire Fighting
3.	Baldev Singh	First Aid Fire Fighting
4.	Sunil Kumar	First Aid Fire Fighting
5.	Manohar Lal	First Aid Fire Fighting

4.5 ROLES AND RESPONSIBILITIES, COORDINATION MECHANISAM FOR THE DEPARTMENT.

Every official in the response teams has clear roles and responsibilities. Disaster specific teams have the responsibility to act quickly and coordinate with the concerned agencies in such situations. Each team has one senior official who has to supervise the efforts of other team members.

► FIRE FIGHTING TEAM.

Sr. No	Name of Member	Mobile Number	Responsibilities.
1.	Sh. R. S Chandel, Supdt G-I	94180-91752	Coordinating among team members.
2.	QRT team	98053-40128	Mobilize local efforts in fire fighting
3.	QRT team	98177-80039	Rescue & Evacuation
4.	Sh. Sanjeev Sharma, Naib Nazir.	94184-52114	Coordinating with Fire Fighting, First aid
5.	Sh. Pankaj Kumar, System Officer	98174-05481	Turning of MCB switches and securing Server and other IT Products.
6.	Sh. Vinod Kumar, Record Keeper	98161-49656	Efforts to limit damages to records and files.
7.	Sh. Jai Ram, Record Keeper	82628-31209	Efforts to limit damages to record and files.

► TEAM FOR HEALTH /SECURITY HAZARD.

Sr. No	Name of Member	Mobile Number	Responsibilities.
1.	Sh. Ram Saroop, Civil Nazir, D&SJ Court Una	98821-44716	Arrangement of Ambulance and Transporting sick to Hospital
2.	Sh. Rakesh Kumar, Cr.Ahlmad, CJM Una	94186-86751	First Aid and Coordination with Police

► **NATURAL HEAZARDS TEAM.**

Sr. No	Name of Member	Mobile Number	Responsibilities.
1.	Sh. Pawan Kapila, Exe Clerk to CJM Una	94181-79204	Coordination with Control Room of District Disaster Management Authority
2.	Sh. Shakti Chand, JW Court No-III Una	98174-88406	Coordination with Court Disaster Management Authority

► **SEARCH & RESCUE TEAM.**

Sr. No	Name of Member	Mobile Number	Responsibilities.
1.	Sh. Navdeep Kumar, Copying Agent	98160-91888	Search, Rescue & Evacuation.
2.	Sh. Anil Shandil, LRC, D&SJ Court Una	98161-13986	Information & Communication.

4.6 STANDARD OPERATING PROCEDURE FOR QUICK REACTION TEAMS

SOPS FOR FIRE SAFETY TEAM

The **Fire Response** team will immediately take necessary actions to extinguish fire at the earliest and inform Court Disaster Management Committee. Evacuation team try to evacuate the Officers, Staff and Public in open space.

QRTs will start extinguish fire without any delay.

QRTs will seek help from Fire Service Una.

SOPS FOR HEALTH/SECURITY HEAZARD TEAM

1. QRTs will assess type of injuries, number of people affected and medical assistance needs.
2. QRTs will ensure timely response to the needs of the affected victims such as:

SOPS FOR QUICK REACTION TEAM ON COMMUNICATION:

1. The QRT (Quick Response Team) members will reach the nodal office as soon as they get instructions from the CDMC
2. Once the QRTs receive any intimation from the Nodal Officer to reach the site, they would rush to the site.
3. At the emergency site, QRT members will take stock of the situation and also find out about their counter parts.
4. QRTs would assess the ground situation and would send sectoral report to the District ESF agency.

SOPS FOR NATURAL HEAZARD TEAM

1. The Quick Response Team with the help of local task forces will start evacuating peoples to safe shelters or open areas.
2. The QRT members should concentrate more on evacuation in areas that have been worst affected by the disasters.

SOPS FOR SEARCH AND RESCUE TEAM

Search and Rescue operations are one of the primary activities taken up in a post disaster situation. The promptness in these operations can make a remarkable difference in the quantum of losses to the life and property.

1. Assessment of damage (Locations, number of structures damages, severity of damage)
2. The QRTs will be deployed at the affected site.
3. Enlisting the types of equipments required for conducting the S& R.
4. QRTs will report the situation and the progress in response activities to the respective control rooms.

► IMMEDIATE RESPONSE ON OCCURRENCE OF EARTHQUAKE.

The **Medical Team** members will check injuries if sustained by any staff members and will give first aid to such person. In case of grave injury such person shall be shifted first to the nearest Hospital. Staff having Cars will help in shifting person having injury.

The Transportation team members will immediately assess need of tools if any person got trapped. The rescue team will launch immediate work to bring the trapped persons. They will immediately ask for help and send request for sending machinery and tools.

► IMMEDIATE RESPONSE BY COURT STAFF/OFFICERS/ADVOCATES AND PUBLIC.

If anyone is caught in fire immediately STOP, DROP & ROLL. The members of designated team need to be activated in order to take up their designated post/positions to accomplish their tasks effectively. The rest of the members should act in accordance to their roles.

4.7 RESPONSE PHASE BY DESIGNATED TEAMS

The designated Evacuation Team evacuates the whole Court building through pre-determined safe exit routes into the designated assembly point. The Fire Fighting Team will take position and douse off the fire (created scenario) with fire fighting equipments. The Search and Rescue Team will thoroughly check the whole building one on one basis and rescue and carry the injured (if any role play) to the designated First-Aid Post. The First-Aid Team will provide the basic First-Aid and will further refer the injured to the nearest medical center. The Transport Management Team will ensure that the referral victim is carried to the already identified medical center. The Site Safety Team will cordon off the whole building area restricting traffic flow inside the Court premises and ensures the safety of the gathering.

4.8 HEAD COUNT PHASE

Designated team members will ensure head count that all the staff and officers have reached the assembling point. If anyone is found missing, the matter is reported to the designated Search & Rescue Team and team carries out further search and rescue activities. After having confirmed and things brought under control the CDMC may declare the final Call Out.

5. KNOWLEDGE MANAGEMENT, REVIEW UPDATING & DISSEMINATION OF PLAN

5.1 SYSTEM OF UPDATING DMP

Disaster Management Planning is a continuous activity and thus it requires regular updating. The document of Disaster Management Plan of District Courts Una H.P is to be updating as and when there are major changes in any aspect of it. Court Manager is entrusted with this responsibility by the Disaster Management Committee of District Courts Una. Review of the plan will be done by the committee on yearly basis. The updating and review will also serve as a ready reference for self assessment for preparedness.

5.2 DISSEMINATION OF PLAN TO STAKEHOLDERS

The Plan is to be disseminated to the stakeholders namely Court Staff, Advocates, Litigants and general public by uploading the DMP on District, Una HP, website and displaying the same on the notice boards of the Court Complex.

ANNEXURE

INPORTANT CONTACT NUMBERS

► **District Courts Una**

OFFICER	OFFICE PHONE NO.	MOBILE NO	ADDRESS
District & Sessions Judge, Una	01975-225178	94184-90666	District Courts Una, HP
Addl. District & Sessions Judge-I, Una	224711	94180-79579	District Courts Una, HP
Addl. District & Sessions Judge-II, Una	228206	94184-60568	District Courts Una, HP
Civil Judge (Sr. Div.)-cum-CJM, Una	225092		District Courts Una, HP
Civil Judge (Jr. Div.)-cum-JMIC-I, Una	225118	94184-94777	District Courts Una, HP
Civil Judge (Jr. Div.)-cum-JMIC-II, Una	224033	98172-90303	District Courts Una, HP
Civil Judge (Jr. Div.)-cum-JMIC-III, Una	228266	94664-42279	District Courts Una, HP
Civil Judge (Jr. Div.)-cum-JMIC-IV, Una	227556	97362-03643	District Courts Una, HP

► **District Administration Una, H.P**

Administration	OFFICER	OFFICE PHONE NO.	MOBILE NO	Email
	Deputy Commissioner	01975-225800,223781	01975-225900 98166-80555	dc-una-hp@nic.in
	ADC- Addl. District Magistrate	01975-225188	01975-225888	adm-una-hp@nic.in
HP PWD	SE-Superintendent Engineer	01975-225883	01975-225882 94180-74310	sepwd-una-hp@nic.in
	XEN- Executive Engineer	01975-226036	01975-223131 94181-45376	
	XEN- Executive Engineer	01975-223484	01975-223568 94184-82477	ee-una-hp@nic.in
	AE- Assistant Engineer	01975-225205		
	AE- Assistant Engineer	01975-232673	94181-42431	
	Complaint-Electricity (HPPWD)	01975-226006		
Health & Family Welfare	CMO- Chief Medical Officer	01975-226064	01975-225083 94180-93762	cmo-una-hp@nic.in
	SMO- Sr. Medical Officer	01975-223068	94180-75839	
	SMO- Sr. Medical Officer	01975-226064	01975-224324	
	MO- Medical Officer	01975-226064		
	MO- Medical Officer	01975-226064	01975-225200	
	MO- Medical Officer	01975-223068	01975-223266	

	MO- Medical Officer	01975-224174		
Fire Services	In Charge	01975-228101	94180-49907	fireuna- hp@nic.in
Police Deptt.	SP-Superintendent of Police	01975-225056	01975-225057 94184-99055	sp-una- hp@nic.in
	ASP- Addl. Superintendent of Police	01975-225693	01975-226193 94181-20642	asp-una- hp@nic.in
	Deputy Superintendent	01975-226048	01975-223497 94180-93096	
	SHO- Station House Officer	01975-226028		police-una- hp@nic.in
	Police Post	01975-226175		
	Police Post	01975-232012		
	In-Charge	01975-223506		
	Commandant	01975-230730		
Revenue	DRO- District Revenue Officer	01975-226068		drdo-una- hp@nic.in
	Tehsildar	01975-226025		teh-una- hp@nic.in
	Tehsildar (Recovery)	01975-226068	98161-11662	trec-una- hp@nic.in
District Public Relation Office	DPRO- District public Relations Officer	01975-226059	01975-223302 94180-33344	
	Assistant Public Officer	01975-226059	01976-244649	
News paper Journalists	Correspondent	01975-226100	94181-07833	
	Corresspondent	01975-224616	94180-558941	
Municipal Committee	President	01975-226040	01975-225498	
	Executive Engineer	01975-226040	01975-2276681	mc-una- hp@nic.in
	AE- Assistant Engineer	01975-227681	01975-223089 94181-05515	
		01075-256034	01975-255303 98165-27714	nacskg-una- hp@nic.in
		01975-232336	98160-52297	<u>nacmht- hp@nic.in</u>
National Informatics Center (NIC)	DIO- District Informatics Officer	01975- 223175,20279 7	94181-83060	hpuna@nic.in
	DIA- District Informatics Associoate	01975-223175	94183-66066	<u>hpuna@nic.in</u>
HPSEB	SE- Superintendent Engineer	01975-238509	01975-238554 94181-05554	hpsebuna- hp@nic.in
	XEN-Executive Engineer	01975-238422	01975-238233 94180-15447	eehpseb-una- hp@nic.in
	Complaint-Electricity (HPPWD)	01975-226006		
	SE- Superintendent Engineer	01975-238182		
	SE- Superintendent Engineer	01975-238695	94182-57105	
	AE- Assistant Engineer	01975-223041	01975-238023	

	AE- Assistant Engineer	01975-238334		
	AE- Assistant Engineer	01975-232042	94180-09385	
	In-Charge	01975-238215		

